

Case No.

FIR no. 436/19

PS Pandav Nagar

15.10.2020

This is an application for calling the status report in the present case.

Present Sh. Deepak Kumar, Ld. APP for State (through VC)

Sh. Purshottam Sehrawat, Ld. Counsel for applicant/ complainant (through VC)

Reply received from the IO concerned. Copy supplied.

The application stands disposed off.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.10.2020

Case No.
E-FIR no. 018546/20
PS Pandav Nagar

15.10.2020

This is an application for release of vehicle i.e. Motorcycle Splendor no.DL 7S CH 8248 on superdari to the applicant Kamaljeet Singh.

Present Sh. Deepak Kumar, Ld. APP for the State (through VC)
Applicant in person.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013 wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

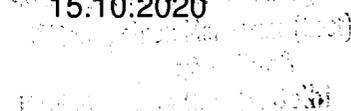
1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.

Received
15/10/2020


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.10.2020


Case No.
FIR no. 402/2020
PS Kalyanpuri
U/s 33 Delhi Excise Act.
State vs. Vijay @ Shekhar

15.10.2020

This is application for grant of bail on behalf of accused Vijay @ Shekhar.

Present: Sh. Deepak Kumar, Ld. APP for State (through VC).
Sh. JP Srivastav, Ld. Counsel for applicant/ accused (through VC).
Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 09.10.2020. That he is poor person and belongs to labour class. That he has liability of family including minor children. That he is innocent and has been falsely implicated in this case. That nothing was recovered from the possession of applicant/ accused.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.10.2020

Case No.
FIR no. 0461/20
PS Pandav Nagar

15.10.2020

This is an application for release of Gold Chain on superdari to the applicant Pooja Vaish.

Present Ld. APP for the State (through VC).

Sh. Rajesh Sharma, Ld. Counsel for applicant (through VC).

IO has not raised any objection to the release of the Gold Chain in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned Gold Chain to the rightful person subject to preparing detailed proper panchnama of above mentioned Gold Chain,
2. take photographs of above mentioned Gold Chain from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned Gold Chain attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
15.10.2020
Kandlone Courts, KKD